

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in Application under Section 482 No. 38659/2016 passed by the High Court of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Dhruv Mehta, Sr. Adv.
Mr. Jamshed Bey, Adv.
Mr. Tejasvi Kumar, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Syed Sarfaraz Karim, Adv.
Mrs. Renu Bhandari, Adv.
Mr. Mudit Talesara, Adv.
Mr. Ajay Kumar Talesara, AOR

For Respondent(s)

Mr. Sidharth Luthra, Sr. Adv.
Mr. Manish Raghav, Adv.
Ms. Rashmi Singh, AOR
Mr. Rohit Gour, Adv.
Mr. Jugnu Bhati, Adv.
Ms. Nisha Gaur, Adv.

Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

List for hearing on 2nd April, 2024.

We permit the parties to file additional documents
within four weeks from today.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER